

(b) The State Government has been asked to trace the origin of this clandestine activity and to take steps to put it down.

Employment of Rural and Urban Youth

122. SHRI PRIYA RANJAN DAS MUNSI: Will the Minister of PLANNING be pleased to state:

(a) whether there is any proposal under consideration of Government for a provision of the employment of rural youth as well as the urban youth in this year apart from the limited opportunity given to them by Apprenticeship Act;

(b) whether the apprentice trainee recruitment under 20-Point programme is not being responded by the big industrial houses through public announcement; and

(c) if so, the measures proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI I. K. GUJRAL): (a) Bulk of employment opportunities both for rural as well as urban would be provided through the implementation of Plan programmes in different sectors, such as, agriculture, irrigation, power generation, command area development of major irrigation systems, cottage small and medium industries, social services, trade, commerce and other tertiary and allied activities etc. All these programmes would generate substantial job opportunities for the youth also, besides others. In addition, a new scheme for training 30,000 carpet-weavers in Jammu and Kashmir, Uttar Pradesh and other States is being taken up for implementation. This scheme will provide employment opportunities almost exclusively to the rural and urban youth.

(b) No, Sir.

(c) Does not arise.

Grant of Pension to Freedom Fighters from Faizabad Division

123. SHRI R. K. SINHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of applications for pension from freedom fighters from Faizabad division of Uttar Pradesh still pending with the Ministry; and

(b) the reasons for delay in disposing them off and the time by which all the pending applications from Faizabad division are likely to be cleared?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN). (a) The number of pending applications for pension from Freedom Fighters from Faizabad Division of Uttar Pradesh are —

General	138
INA	3
Total	141

(b) In all the 138 general cases, the applicants have not been able to give adequate documentary evidence in support of their political sufferings. The State Government have been requested to get these claims verified and send their recommendations on the eligibility of these applicants for the grant of Central pension. Only on receipt of acceptable evidence either directly from the applicants or State Government on their eligibility, can these cases be disposed of.

The three cases of INA are under consideration.

Inquiry against Officers of Ordnance Factory at Shahjahanpur

124. SHRI JITENDRA PRASAD: Will the Minister of DEFENCE be pleased to state:

(a) whether a C.B.I. enquiry was instituted recently against several

senior officers of the Ordnance Clothing Factory, Shahjahanpur, U.P.;

(b) if so, what action has been taken as a result of the enquiry; and

(c) how many officers were involved and the nature of charges instituted against them?

THE MINISTER OF DEFENCE (SHRI BANSI LAL) (a) and (b) Yes, Sir. A case has been registered on 24th November 1975 and it is under investigation by CBI.

(c) Two officials are involved. They are alleged to have shown favours to a private party in the matter of supply of materials to the Ordnance Clothing Factory, Shahjahanpur.

लोक सभा और विधान सभा के सदस्यों के साथ कार्य-व्यवहार के लिए अनुरोध

125. श्री मूलचन्द डागा क्या प्रधानमंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार ने लोक सभा के सदस्यों के साथ 'आफिशियल डीनिमम' (सरकारी कार्य-व्यवहार) मुक्तक रूप में करने के लिये नवम्बर, 1974 में अनुरोध जारी किये थे और

(ख) यदि हा, तो तस्वीरें मध्य बातें क्या हैं ?

गृह मंत्रालय, कार्मिक और प्रशासनिक सुधार विभाग तथा संसदीय कार्य विभाग में राज्यमंत्री (श्री श्रीम मेहता) : (क) जी हाँ श्रमान।

(ख) इन अनुरोधों में निम्नलिखित बातों के लिए मार्ग-निर्देशन दिए गए हैं :

(i) संसद् तथा राज्य विधान सभलों के सदस्यों के प्रति उनके सार्वजनिक कर्तव्यों और संबैधानिक स्थिति के अनुकूल शिष्टाचार

नया सम्मान व्यक्त करने की आवश्यकता पर बल देने हुए प्रशासन तथा संसद् और राज्य विधान सभलों के सदस्यों के बीच आफिशियल डीनिमम, (सरकारी कार्य व्यवहार) में उचित कार्यविधि का अपनाया जाना।

(ii) संसद् तथा राज्य विधान सभलों के सदस्यों के साथ मिलने की कार्य विधि ;

(iii) राजकीय समारोहों में उनके लिए बैठने की उचित व्यवस्था ;

(iv) संसद् तथा राज्य विधान सभलों के सदस्यों में प्राप्त पत्रों का तुरन्त निपटारा किया जाना।

इन अनुरोधों में यह भी निर्धारित किया गया है कि सरकारी कर्मचारियों में यह आशा नहीं की जाती कि वे संसद् अथवा राज्य विधान सभलों के सदस्यों से अपने निजी मामलों के प्रवर्तन के मंत्र में मिलें।

Loan to Rural Industries for Power Supply

126 SHRI R S PANDEY: Will the Minister of ENERGY be pleased to state

(a) whether Rural Electrification Corporation proposes to provide massive loans to rural industries for power supply, and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF SIDDHESHWAR PRASAD): (a) and (b) Rural Electrification Corporation has upto 31st December, 1975 sanctioned 1046 area electrification schemes of the various State Electricity Boards for a total loan assistance of Rs. 476.91 crores. These schemes *inter-alia* envisages power supply to 1,16,523 rural industries